



**THE  
JAMMU AND KASHMIR GOVERNMENT GAZETTE**

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Separate paging is given to this part in order that it may be  
filed as a separate compilation.

**PART III**

**Laws, Regulations and Rules passed thereunder.**

**GOVERNMENT OF JAMMU AND KASHMIR  
CIVIL SECRETARIAT—DEPARTMENT OF LAW,  
JUSTICE AND PARLIAMENTARY AFFAIRS  
(Legislation Section)**

Jammu, the 6th February, 2018.

The following Act as passed by the Jammu and Kashmir State  
Legislature received the assent of the Governor on 6th February, 2018  
and is hereby published for the general information :—

**THE JAMMU AND KASHMIR APPROPRIATION  
(NO. 2) ACT, 2018.  
(Act No. II of 2018)**

[6th February, 2018.]

An Act to provide for the withdrawal of certain sums from and  
out of the Consolidated Fund of the Jammu and Kashmir State for  
the services of the Financial Year, 2018-2019.

Be it enacted by the Jammu and Kashmir State Legislature in the Sixty-Nineth Year of the Republic of India as follows :—

1. *Short title.*—This Act may be called the Jammu and Kashmir Appropriation (No. 2) Act, 2018.

2. *Issue of ₹ 9566697.38 Lakh out of the Consolidated Fund of the Jammu and Kashmir State for the Financial Year, 2018-2019.*—From and out of the Consolidated Fund of the Jammu and Kashmir State, there may be withdrawn sums not exceeding those specified in column 5 of the Schedule hereto amounting in the aggregate to the sum of ₹ 9566697.38 Lakh (RUPEES NINETY-FIVE THOUSAND SIX HUNDRED SIXTY-SIX CRORES NINETY-SEVEN LAKHS THIRTY-EIGHT THOUSAND ONLY) towards defraying the several charges, which will come in course of payment during the Financial Year, 2018-2019, in respect of the services specified in column 2 of the said Schedule.

3. *Appropriation.*—The sums authorized to be withdrawn from and out of the Consolidated Fund of the Jammu and Kashmir State by the Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.

4. The following reform measures shall be enforced from the ensuing Financial Year, 2018-2019 :—

- (i) Finance Department and the Planning Development and Monitoring Development Department shall release both Revenue and Capital Budget to all the Administrative Departments within two weeks of the passage of the Appropriation Act.
- (ii) The Administrative Departments shall, in turn, ensure to release the funds so received to the subordinate offices within four weeks of their receipt, failing which these funds shall be deemed to have been transferred to the intended DDOs on the dates they ought to have been released by the Administrative Departments/Controlling Officers.

